

From the above it will be noticed that the Minister has misled the House on the 24th July, 1974 by giving a figure which is much less than half of the figure he had given only a day earlier

**THE MINISTER OF RAILWAYS (SHRI L N MISHRA)** The Parliament Question No 38 on 23th July, 1974 was in respect of the number of Railway employees who got a break-in-service as a result of the May 1974 Railway strike. In the May strike, in the initial stages, 591 lakhs of railway employees participated, but about 35 lakhs employees came back to work while the strike was still on. Therefore, the number of staff who continued to remain on strike till the end was about 25 lakhs

According to the Establishment Code, all Railway employees, who participate in an illegal railway strike get a break-in-service. Break-in service does not mean either reduction in pay or loss in seniority. What they lose is, certain travel privileges, earned leave and gratuity which is sanctioned for efficient good and faithful service. Their increment will also be postponed for a period equal to the period that they participated in the strike.

I had in reply to Starred Question No 38 given the figures of those who participated in the strike and as a result got a break-in-service. I had also made it clear in my reply that based on scrutiny of individual cases 60,000 cases of break-in-service had been condoned by 23rd July, 1974. This is a continuing process.

While intervening in the no-confidence motion in Lok Sabha on 24th July, 1974, I had again reiterated (vide page 1401 of the proceedings) that all those who participated in the strike will not get their salary have a break-in-service. However, and the point that I made subsequently was that the cases of those who participated in the strike will be reviewed by the Railway Administra-

tion on the merits of each individual case.

This is in conformity with the reply which I had given to the House in reply to Starred Question No 38. What I conveyed to the House while intervening in the no confidence motion was that the number of railway staff who will have a break-in-service will be about 25 lakhs. I had clearly used the word 'will have' which meant the number that eventually will have a break-in-service after the process of condonation is completed. This process is a continuing one and while the number of staff whose break-in-service was condoned by 23rd July, 1974 was about 60,000 but by now the number has gone up to 1,40,000.

Therefore there is no inaccuracy in the figures and what I had stated in my speech on 24th July 1974 is in line with what was replied in answer to Lok Sabha Starred Question No 38.

12 28 hrs

#### MATTER UNDER RULE 377

**REPORTED MISBEHAVIOUR OF MALE MONITORS WITH FEMALE TELEPHONE OPERATORS IN AHMEDABAD TELEPHONE EXCHANGE**

have a break-in-service. However,

कुमारी अश्विनी पटेल (साबरकठा) .  
 अध्यक्ष महोदय, मैं धारा 377 के नीचे अहमदाबाद के तारीख 9 के गुजराती "वर्तमान" पत्र में छपे अहमदाबाद टेलीफोन आफिस में लडकिया के साथ पुरुष मानीटर का गलत बर्ताव के बारे में छपे समाचार की ध्यान दिलानी हूँ।

एक टेलीफोन गर्ल को तो एक दिन अपने घर रहने को आने को कहा। "वर्तमान" पत्र में छपा है कि सारे तन्त्र में भ्रष्टाचार है, तन्त्र में तेरी भी चुप और मेरी भी चुप। एक साल से एक रगला मानीटर आया है। एक के बाद एक लडकी से सम्पर्क करते नग और जिनको

[ कुमार मणिवेन पटेल ]

फंसाता हो उसके ऊपर धारिकी में मिनरानी रख  
झीर गलतिबा बूढ़ कर मीमो दिया जाय। तीन  
बार मीमो मिलने पर नौकरी खतरे में आती  
है। होशियारी से उसको ज्ञान किया जाय कि  
नौकरी में रहना ही तो सबको खुश रखे।

एक विधवा की एक लडकी को फालने के  
इरादे से शनिवार, रविवार दो दिन अपने घर  
आने को कहा। लडकी ने अपनी मा का सारी  
धति बताया। जिस पर मा ने कहा अपने  
नौकरी को छोड़ना पड़ यह नहीं हो सकता।

इस बारे में सरकार जाच करके सदन  
को जानकारी देगी क्या, और इस मनीटर की  
नश्यत की जायगी क्या ?

SHRI VAYALAR RAVI (Chirayin-  
kul) I seek your permission to raise  
a very serious matter

MR SPEAKER. There are very  
many serious things. You should  
have better come in the morning. I  
think all of you should come and see  
the list and then select one. This is  
not also as a matter of right.

SHRI N. SREEKANTAN NAIR  
(Qulon) Our important Onam  
festival is coming in three weeks'  
time, but there is no rice available  
in Kerala. The Railways have not  
allotted necessary wagons for trans-  
port of rice....

MR SPEAKER: I am sorry. I  
have allowed only one and the hon  
Member has spoken.

Now, we will go to the next item

SHRI SHYAMNANDAN MISHRA  
(Begusarai): I have made a request  
to you. Of course, it was submitted  
late. Would you kindly consider it  
for tomorrow if you cannot consider  
it for to-day? That is about curren-  
cy notes bearing duplicate num-  
bers.

SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour): I have given a call  
attention motion as also a notice  
under Rule 377. This is about 20  
five rupee currency notes with the  
same number....

MR. SPEAKER: I am not calling  
the hon Member.

Now, we go to the next item

12.32 hrs.

FINANCE (NO 2) BILL, 1974—  
contd.

MR SPEAKER Now, we take  
up the next item. I think we have  
enough points of order raised. Hon  
Member, have been given enough  
opportunity.

SHRI JAGANNATH RAO (Chatri-  
pur) Let us now hear the Law  
Minister.

श्री मधु लिंगये (बाका) मेरा एक नया  
प्राइट ग्राफ माडर इनके बारे में।

अध्यक्ष महोदय : जो भी कहना था  
उसी वक्त आओ कह देना चाहिए था।

श्री मधु लिंगये यह नया प्राइट ग्राफ  
माडर है।

MR SPEAKER. Mr Hiren Muker-  
jee.

SHRI H. N. MUKERJEE (Calcutta-  
North-East): I am grateful for this  
opportunity and I take advantage of  
it because I anticipate from you a  
truly meaningful and momentous  
ruling about the manner of exercise  
of Lok Sabha control over Govern-  
ment financial business.

I recall the very recent obiter by  
the Deputy Speaker a very felicitous  
one, that precedents are not rigidly  
and entirely and invariably obliga-  
tory on this House which is sovereign  
within the ambit of the Constitution.